IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

CONTEMPT PETITION (C) NO.1907 OF 2017 IN CIVIL APPEAL NO.2711 OF 2010

N. SRINIVASA RAO

Petitioner

VERSUS

SMT. RANJEEV R. ACHARYA & ANR.

Respondents

WITH

CONTEMPT PETITION (C) NO.1911-1912 OF 2017 IN CIVIL APPEAL Nos.2712-2713 OF 2010

GOVINDRAJ & ORS. ETC.

Petitioners

VERSUS

SMT. RANJEEV R. ACHARYA & ORS. ETC.

Respondents

ORDER

Heard Ms. Anjani Aiyagari, learned counsel in support of the contempt petitions; and Mr. P.V. Reddy, learned counsel appearing for the alleged contemnors.

We see no reason to entertain these contempt petitions any longer.

The notice issued to the alleged contemnors is discharged.

The	contempt	petitions	are,	accord	lingly,	close	d.	
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SEPTEMBER 05, 2022